

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 24

IA 1156/2024 In C.P. (IB)/918(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 20.03.2024

NAME OF THE PARTIES: **CENTRAL BANK OF INDIA VS SHRI**
VIJAY BIYANI (PERSONAL
GUARANTOR OF M/S ISKRUPA MALL
MANAGEMENT COMPANY PRIVATE
LIMITED)

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

IA No. 1156/2024 -

1. Adv Nishitha Nambiar for the RP i/b PRM Legal.
2. Ms. Ankita Yadav, Advocate i/b Link Legal appeared for the Respondent.
3. The present application is filed by the Resolution Professional to place on record report u/s 97 of the Code.
4. Accordingly, report is taken on record.
5. In view of above, IA No. 1156/2024 is allowed and disposed of.

Company Petition -

1. Adv. Abdullah Qureshi appeared for the Petitioner.
2. RP confirmed that report has been served on Personal Guarantor. The Personal Guarantor shall file the reply within 2 weeks and serve the

advance copy thereof to the Financial Creditor and Resolution Professional.

3. Personal Guarantor informs that transfer petition has been filed before Principal Bench for taking along the matter connected to this Bench before the appropriate Bench.
4. List this matter on **15.04.2024** for hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna